

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P. (I.B) No.842/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2020**

Name of the Company: Edelweiss Rural & Corporate Services Ltd
V/s
E Complex Pvt Ltd

Section 7 of the Insolvency and Bankruptcy Code,
2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing)

The instant matter is listed today for necessary order.

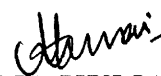
Advocate, Mr. Jaimin R Dave appeared on behalf of the Respondent and submitted that one CP(IB) 563 of 2018 filed under Section 9 of IB Code is admitted on 09.12.2020 by the Contemporary Bench. In view of that, the instant petition becomes infructuous.

Accordingly, the instant Petition i.e. CP(IB) 842 of 2019 stands dismissed as infructuous.



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 15th day of December, 2020



**MANORAMA KUMARI
MEMBER JUDICIAL**